
(2010) 09 MAD CK 0428
In the Madras High Court
Case No : Writ Petition No. 12045 of 2010

R. Mookiah

APPELLANT

Vs

The District Collector and The Authorised Officer-cum-
Assistant Commissioner (Land Reforms)

RESPONDENT

Date of Decision : 22-09-2010

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : (2010) 09 MAD CK 0428

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : G. Thalaimutharasu, for the Appellant; K.M. Vijayakumar, Special Govt. Pleader, for the Respondent

Judgement

M. Jaichandren, J.—Heard Mr. G. Thalaimutharasu, the learned Counsel appearing on behalf of the Petitioner, as well as Mr. K.M. Vijayakumar, the learned Special Government Pleader appearing on behalf of the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the second Respondent is directed to dispose of the Petitioner's representation, dated 24.08.2009, on merits and in accordance with law, within a specified period.

3. The learned Special Government Pleader appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the averments made in the affidavit filed in support of this petition and in view of the submissions made by the learned Counsel appearing on behalf of the Petitioner, the second Respondent is directed to consider and dispose of the Petitioner's representation, dated 24.08.2009, after giving an opportunity of hearing to the Petitioner, as well as to the other parties concerned, on merits and in accordance with law, within a period of twelve weeks from the date of receipt of a copy of this order. The Petitioner is directed to submit a copy of the

representation, dated 24.08.2009, to the second Respondent, along with a copy of this order. However, it is made clear, that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition stands disposed of, with the above directions. No costs.